

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

MP No.1691/89 in
OA 169/86

Dated: 4.8.1989

Shri B.K.Gupta Applicant

Vs.

Union of India & others Respondents

CORAM: HON'BLE MR. P.K.KARTHA, VICE CHAIRMAN
HON'BLE MR. P.C.JAIN, MEMBER

For the Applicant Shri Anis Suhrawardy,
Counsel.

For the Respondents Shri P.S.Mehendru, Counsel

The prayer contained in the Misc.Petition
No.1691/89 is that the applicant may be allowed to
withdraw the Original Application No.169/86 as the
respondents have given him the necessary reliefs.
In view of this, the Original Application is dismissed
as withdrawn. Misc.Petition is disposed of accordingly.

C.Jain
(P.C.JAIN)
MEMBER

D.K.Karth
(P.K.KARTHA)
VICE CHAIRMAN